

### Cost Structure of Coal Production

\*100. **Shri T. B. Vittal Rao:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No 190 on the 21st May, 1957 and state

(a) whether the Committee appointed to examine the cost structure of coal production has submitted its report,

(b) if so, what are the main recommendations,

(c) whether Government have examined the same, and

(d) if so, the nature of decision arrived at?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) No

(b) to (d) Do not arise

**Shri T. B. Vittal Rao:** May I know whether this committee will visit all coal fields in the various States in India or will they confine their study to Bihar-Bengal coal fields?

**Sardar Swaran Singh:** They have already visited some collieries. After more data is available, if it is necessary for them to visit some other collieries, they will not hesitate to do it.

**Shri T. B. Vittal Rao:** May I know when this committee is likely to submit its report?

**Sardar Swaran Singh:** I think it will take some months, maybe 3 or 4 months.

**Shri Sadhan Gupta:** May I know whether the Government propose to grant any permission to increase the price, pending the report of the cost structure enquiry committee?

**Sardar Swaran Singh:** That is now public property. As a result of the tripartite discussion, an agreement was arrived at to give effect to the Appellate Tribunal's award both prospectively and retrospectively and it was also agreed that a price increase should be given. That price increase has already been announced.

**Shri C. D. Pande:** Is it likely that in view of the enquiry committee's report, there will be a further rise in the cost of coal apart from what has already been imposed?

**Sardar Swaran Singh:** I will not prejudice the recommendations of the committee.

**Shri T. B. Vittal Rao:** The Labour Appellate Tribunal's award will be implemented over a period of 27 months. Instead of waiting for this report, why has this increase been granted?

**Sardar Swaran Singh:** I think there is some misunderstanding on that score. There are two parts of the Labour Appellate Tribunal's award. One is the wage increase and the other is to liquidate the accumulation on account of effect having been given from a retrospective date. So, it had to be given in any case consequent upon the prospective increase in the wage awarded by the Appellate Tribunal. So far as the arrears are concerned it was agreed that they should also be liquidated over a period. The 27 months period is more or less illusory. The final picture will emerge when the report of the enquiry committee is before the Government.

### Salaries of Secondary School Teachers

\*101 { **Shri Punnoose:**  
**Shri Vasudevan Nair:**  
**Shri D. C. Sharma:**  
**Shrimati Tarkeshwari Sinha:**

Will the Minister of Education and Scientific Research be pleased to lay a statement showing

(a) the names of the States which have submitted proposals for 1957-58 under the Central Government's Scheme of giving subsidy to States to increase Secondary School Teachers' salaries, and

(b) the amount sanctioned to each State for the purpose?

**The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimani):** (a) No